

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.1100/2020
State Vs Ajay @ Pankaj
U/s 307/34 IPC
PS : Nangloi**

19.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Ajay @ Pankaj.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. Om Prakash, Counsel for applicant/accused Ajay @ Pankaj.

Reply to the bail application has been forwarded by the Investigating Officer. Report perused. Report is silent about the previous involvement/conviction of the applicant. Investigating Officer is directed to furnish fresh report about the previous involvement/conviction of the applicant. If the applicant is found to be involved in any criminal cases, Investigating Officer shall mention whether he is on bail in those cases or not. Report be furnished on or before next date of hearing.

Put up for report/arguments on 31.05.2021.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.539/2016

State Vs Amit Khaddar

U/s 302/34 IPC

PS : Rajouri Garden

19.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Amit Khaddar.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. M.P.Sinha, Counsel for applicant/accused Amit Khaddar.

Reply to the bail application has been forwarded by the Investigating Officer. Report perused. Report in respect of co-accused Ravi @ Rohit has been forwarded. Investigating Officer is directed to furnish fresh report with respect to accused Amit Khaddar on or before next date of hearing.

Put up for report/arguments on 22.05.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.102/2017
State Vs Anuj Lakra (CCL)
U/s 302 IPC
PS : Mundka**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/CCL Anuj Lakra.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/SI Ramesh is present.
Sh. Deepak Sharma, Counsel for applicant/CCL Anuj Lakra.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant/CCL seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant/CCL is facing trial for committing offence under Section 302 IPC and he has remained in custody for more than three years. Record reveals that on earlier occasion, applicant/CCL was admitted to interim bail vide order dated 20.04.2020 passed by the court of Sh. Manish Gupta, Ld. ASJ in view of the guidelines issued by the High Powered Committee of the Hon'ble High Court of Delhi in the year 2020.

3. No previous involvement has been alleged or proved against the applicant/CCL.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant/CCL is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/CCL Anuj Lakra is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.406/2016
State Vs Ashok Kumar
U/s 377 IPC & 6 POCSO Act
PS : Uttam Nagar**

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Ashok Kumar.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/SI Krishna is present.
Victim is also present alongwith her mother.
Sh. J.A.Choudhary, Counsel for applicant/accused Ashok Kumar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 20.04.2016 and no purpose would be served by keeping him further detained in custody. He has mentioned that applicant has nothing to do with the alleged offence and he has been falsely implicated at the instance of complainant. He has mentioned that charge-sheet in the present matter has already been filed and keeping the applicant further detained in custody would amount to pre-trial punishment. Counsel has contended that there is no evidence on record to connect the applicant with the alleged offence. He has mentioned that he is seeking bail of the applicant on humanitarian grounds as his mother is suffering from various ailments. Counsel has submitted that if the applicant is not considered to be released on regular bail, he may be considered for interim bail. Besides this, it has been argued by the

counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor duly assisted by the mother of the victim has opposed the bail application mentioning that allegations under Section 377 IPC & 6 POCSO Act have been leveled against the applicant. He has contended that applicant committed aggravated penetrative sexual assault upon a nine year old boy by inserting his penis in his mouth. He has argued that considering the seriousness of the offence, applicant should not be released on bail. He has mentioned that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have perused the record in the light of respective arguments. Allegations under Section 377 IPC & 6 POCSO Act have been leveled against the applicant. It is the case of prosecution that applicant committed aggravated penetrative sexual assault upon a nine years old boy by inserting his penis in his mouth. Investigating Officer has mentioned in the report that victim has fully supported the case of the prosecution in his statement recorded under Section 164 Cr.P.C. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Ashok Kumar. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.190/2019
State Vs Babu Arora
U/s 376(2n)/370/376D/376(3)/109/323/
392/506/120B IPC & 6 POCSO Act
PS : Tilak Nagar**

19.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Babu Arora.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Ms. Deepika Sachdeva, Counsel for victim from DCW.
Sh. Sidhant Rai Sethi, Counsel for applicant/accused Babu Arora.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the applicant/accused has submitted that he is seeking interim bail of the applicant on medical grounds. He has mentioned that applicant is suffering from various ailments and his medical condition is getting deteriorated day-by-day in jail. He has submitted that although, applicant is receiving treatment in the jail premises but there is no improvement in his condition. Counsel has contended that on earlier occasion, applicant was granted interim bail on medical grounds in the month of March, 2020 and he duly complied with all the conditions and time surrendered before the jail authorities.

Investigating Officer has submitted in the report that she had contacted the victim but the report is not in proper format as prescribed under the practice directions issued by the Hon'ble High Court of Delhi in respect of bail

applications under POCSO Act cases. IO is directed to furnish report as per the practice directions issued by the Hon'ble High Court of Delhi duly forwarded by the concerned SHO. IO is further directed to get the notice of the bail application served upon the victim/complainant. Report be furnished on or before next date of hearing.

In the meantime, report about the medical condition of the applicant be summoned from the concerned Jail Superintendent.

Put up for reports/arguments on 01.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.326/2016

State Vs Behrudin

U/s 302/307/452/427/147/148/149/34 IPC

PS : Vikas Puri

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Behrudin.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/Insp. R.K.Maam is present.
Sh. Vishal, Counsel for applicant/accused Behrudin.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 12.04.2016 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Counsel has mentioned that applicant is ready and willing to comply with any directions/conditions that may be imposed upon him. On the force of these

submissions, prayer has been made that applicant Behrudin may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 302/307/452/427/147/148 / 149/34 IPC have been leveled against the applicant. He has submitted that applicant does not fall under the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic as he is found to be involved in an another criminal case. He has mentioned that applicant was earlier granted interim bail and while on interim bail, another case bearing FIR No.656 under Section 25/54/59 Arms was registered against him.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 12.04.2016 and allegations under Section under Section 302/307/452/427/147/148 /149/34 have been leveled against him. Investigating Officer has furnished report mentioning that applicant/accused Behrudin was earlier granted interim bail and while on interim bail, another case bearing FIR No.656 under Section 25/54/59 Arms was registered against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is not covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court as he has been found involved in another criminal case, which was committed by him while he was released on interim bail on earlier occasion. Keeping in view the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Behrudin. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.102/2020
State Vs Golu @ Aman
U/s 392/397/411/34 IPC
PS : Patel Nagar**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Golu @ Aman.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. A.K.Jhan, Counsel for applicant/accused Golu @ Aman.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 392/397/411/34 IPC and he is stated to be custody since 07.04.2021.
3. Investigation stands concluded and charge-sheet has been filed.
4. No previous involvement has been alleged or proved against the applicant and co-accused has already been released on bail.
5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Golu @ Aman is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.326/2016

State Vs Gopal

U/s 302/307/452/427/147/148/149/34 IPC

PS : Vikas Puri

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Gopal.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/Insp. R.K.Maam is present.
Sh. Vishal, Counsel for applicant/accused Gopal.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/307/452/427/147/148/149/34 IPC and he is stated to be custody since 04.05.2016.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Gopal is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.222/2018

State Vs Gurudayal Singh

U/s 376/376DB/377 IPC & 6 POCSO Act

PS : Moti Nagar

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Gurudayal Singh.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Gurudayal Singh.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.281/2013
State Vs Ajit
U/s 302/34 IPC
PS : Uttam Nagar**

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Ajit.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Ajit.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.326/2016

State Vs Amir Khan

U/s 302/307/452/427/147/148/149/34 IPC

PS : Vikas Puri

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Amir Khan.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/Insp. R.K.Maani is present.
Sh. Vishal, Counsel for applicant/accused Amir Khan.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/307/452/427/147/148/149/34 IPC and he is stated to be custody since 23.03.2016.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Amir Khan is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.1525/14
P.S. Rajouri Garden
u/s 326A/397/392/394/120B/411/34 IPC
State Vs Ashok Yadav**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 60 days.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Vivek Aggarwal, Counsel for applicant/accused.

Reply to this bail application filed by SI Arvind Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant was arrested on 27.12.2014 and he has been falsely implicated in this case. He has mentioned that the accused is a medical professional and he has no criminal antecedent. He is permanent resident of Delhi. He has submitted that earlier also the applicant was granted interim bail on 15 occasions and he did not misuse the liberty of interim bail and duly surrendered in the jail in time. He has submitted that the applicant has to look after his old aged ailing parents and there is no one else to look after them. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has submitted that the applicant along with co-accused persons had looted the bag of complainant after throwing acid on her. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going

into the merits of the case, keeping in view the fact that applicant has to look after his old aged ailing parents and he did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Ashok Yadav is admitted to interim bail for 60 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.109/21
P.S. Moti Nagar
u/s 420/120B IPC
State Vs Manmohan Singh**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. J.A. Chaudhary, Counsel for applicant/accused.

Reply of SI Sunil Chandra has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 28.03.2021. He has submitted that the applicant was lifted from his house. He has submitted that co-accused Pankaj Talwar and Zaheer have used the applicant being an illiterate and labourer. Counsel has mentioned that applicant is the only bread winner of his family and the family of applicant is facing undue hardship on account of his continuous detention. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant has opened an account in his name on the wrong address which he vacated in the year 2007 and received the cheated amount in that account. He has mentioned that the applicant would commit similar offences, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that applicant opened an account in Bank of India using wrong address which

he vacated in the year 2017 and he received the cheated amount in sum of ₹15,29,680/- at the instance of co-accused Pankaj Talwar and Zaheer in the said account. The applicant withdrew the entire amount in 7-8 transactions from his account and he received his share in sum of ₹2,54,000/- and handed over the remaining amount to co-accused persons. Thereafter, he closed his account on 20.01.2021. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant and its impact on society, no ground for bail is made out at this stage. Hence, the present application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to counsel for applicant through email.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2098
FIR No.104/21
P.S. Patel Nagar
u/s 394/34 IPC
State Vs Maqsood Ali @Chhotu**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days in terms of HPC guidelines.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Mohd. Iliyas, Counsel for applicant/accused.

Reply of ASI Virender Kumar has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 12.04.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that applicant was not present at the time of incident and he has been lifted from his house. He has submitted that nothing has been recovered from his possession or at his instance. He has submitted that applicant has no previous criminal antecedents. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant along with co-accused persons had snatched the mobile phone of complainant after pressing his neck. He has mentioned that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. It is the case of

the prosecution that the present FIR was registered on the complaint of the complainant Arun Kumar wherein he has stated that applicant along with co-accused person had snatched his mobile phone after pressing his neck. Co-accused Raj was apprehended at the spot and mobile phone was recovered from his possession and the other two accused persons were apprehended later. It is pertinent to mention that the applicant is not covered in terms of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021. Considering the matter in totality, gravity of offence, the nature of serious allegations levelled against the applicant and its impact on society, no ground for interim bail at this stage is made out, hence, the present interim bail application stands dismissed.

A copy of this order be sent to Jail Superintendent concerned for information to accused as well as be sent to Counsel for applicant through email.

**SUDHANSHU
KAUSHIK**

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(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1487/21
FIR No.97/21
P.S. Khyala
u/s 380/411/34 IPC
State Vs Naveen Kumar**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Shailesh Kumar, Counsel for applicant/accused.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 03.02.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that applicant is a TSR driver and he had gone to the spot with the passenger. He has submitted that the accused is the only bread earner of his family. Counsel has stated that the family of applicant is facing undue hardship on account of his continuous detention. He has submitted that the investigation in this case has been completed and the charge sheet has already been filed. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the accused along with co-accused has committed theft in a factory and the stolen articles were recovered from his TSR. He has mentioned that the possibility of accused fleeing away from the justice cannot be ruled out completely, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the applicant Naveen Kumar was apprehended by the public persons on 03.02.2021 in early morning hours for committing theft from the factory of the complainant.

He was arrested immediately after the theft. His two accomplices managed to flee from the spot. The value of the stolen articles was around ₹Six Lakhs. Considering the period of custody and the fact that investigation in this case has been concluded and the chargesheet has already been put to the court as well as the fact that the conclusion of trial may take a considerable period of time, especially during this Covid-19 pandemic, I am of the considered opinion that there is no point in keeping the applicant further detained in custody. Accused/applicant Naveen Kumar is admitted to bail in this case subject to furnishing of his personal bond for a sum of ₹30,000/- with one such surety of the like amount to the satisfaction of concerned Duty MM subject to the condition that he shall not influence the witnesses and shall not tamper with the evidence in any manner. The application stands disposed off.

**SUDHANSHU
KAUSHIK**

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SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.258/13
P.S. Nangloi
u/s 302/498A/304B/120B/34 IPC
State Vs Raj Kumar**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail in terms of HPC guidelines.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Rajpal Singh, Counsel for applicant/accused.

Reply to this bail application filed by SI Arvind Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant was arrested on 02.08.2013 and he has been falsely implicated in this case. He has submitted that earlier also the applicant was granted interim bail vide order dated 06.06.2020 which was extended time to time and he surrendered on 07.04.2021 and he did not misuse the liberty of interim. He has submitted that the applicant has to look after his old aged ailing parents and there is no one else to look after them. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has submitted that the applicant has already enjoyed the liberty of interim bail for a long period of time. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee

of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Raj Kumar is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.318/18
P.S. Patel Nagar
u/s 186/353/307/147/148/149/34 IPC & 27 Arms Act
State Vs Raju Kumar Ram**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days in terms of HPC guidelines.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Mohd. Iliyas, Counsel for applicant/accused.

Reply to this bail application filed by SI Satyavir Singh.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant was arrested on 13.11.2018 and he has been falsely implicated in this case. He has submitted that the applicant is the only bread winner of his family and he has to look after his old aged parents and three unmarried sisters. He has submitted that the applicant has no criminal antecedents. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is the only bread winner of his family and he has to look after his old aged parents and three unmarried sisters as well as the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, and the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Raju Kumar Ram is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.484/15
P.S. Mundka
u/s /34 IPC
State Vs Sanjeet @Sanju**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.43/20
P.S. Anand Parbat
u/s 307/34 IPC
State Vs Suraj @Tita**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.115/2019
State Vs Golu @ Aman
U/s 392/397/411/34 IPC
PS : Patel Nagar**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Golu @ Aman.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. A.K.Jhan, Counsel for applicant/accused Golu @ Aman.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 392/397/411/34 IPC and he is stated to be custody since 07.04.2021.
3. Investigation stands concluded and charge-sheet has been filed.
4. No previous involvement has been alleged or proved against the applicant and co-accused has already been released on bail.
5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Golu @ Aman is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.06/2020
State Vs Harjeet Singh
U/s 15/85/29/61/85 NDPS Act
PS : Tilak Nagar**

19.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Harjeet Singh.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Harjeet Singh.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU
KAUSHIK**

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Date: 2021.05.19 13:57:22 +05'30'

(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.364/2018
State Vs Jatin Soni @ Golu
U/s 302/34 IPC
PS : Tilak Nagar**

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Jatin Soni @ Golu.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Jatin Soni @ Golu.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.326/2016

State Vs Mosin Khan

U/s 302/307/452/427/147/148/149/34 IPC

PS : Vikas Puri

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Mosin Khan.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/Insp. R.K.Maani is present.
Sh. Vishal, Counsel for applicant/accused Mosin Khan.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/307/452/427/147/148/149/34 IPC and he is stated to be custody since 04.05.2016.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Mosin Khan is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.62/2018
State Vs Sudeep Kumar
U/s 302/34/120 IPC
PS : Rajouri Garden**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sudeep Kumar.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. Pravesh Dabas, Counsel for applicant/accused Sudeep Kumar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/120B IPC and he is stated to be custody since 23.01.2018.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court.

Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sudeep Kumar is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.62/2018

State Vs Vikas @ Vinay

U/s 302/34/120 IPC

PS : Rajouri Garden

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Vikas @ Vinay.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. Pravesh Dabas, Counsel for applicant/accused Vikas @ Vinay.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/120B IPC and he is stated to be custody since 15.02.2018.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court.

Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Vikas @ Vinay is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2095
FIR No.91/21
P.S. Patel Nagar
u/s 394/397/34 IPC & 25/54/59 Arms Act
State Vs Abuzar Khan**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Mohd. Iliyas, Counsel for applicant/accused.

Reply of SI Vijay Pal Singh has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 01.04.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that co-accused Ashish has been granted bail vide order dated 11.05.2021 passed by Mr. Vishal Singh, learned ASJ. He has mentioned that nothing was recovered from the possession of the applicant or at his instance. He has submitted that the applicant has no criminal antecedent and he belongs to a respectable family. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant along with co-accused persons robbed the complainant of his mobile phone and cash and also stabbed him with knife. He has mentioned that the accused persons have been duly identified in the CCTV footage. He has mentioned that the applicant has refused to participate in the judicial TIP proceedings. He has mentioned that the co-accused Arbaz and Umesh Kumar are yet to be arrested in this case and case property has

also not been recovered. He has mentioned that the applicant would commit similar offences, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of the complainant Sudarshan Kumar wherein he has stated that on 31.03.2021 at about 01:00 AM in the night, he was returning to home from his shop on scooty and when he reached near his house, three boys were standing at the corner of the gali. One of those boys had pulled his hair and he fell down from scooty. One of those boys had caught hold of the complainant while the second boy stabbed him with a knife in his abdomen and the third boy took away a sum of ₹700-800 and his mobile phone after removing SIM and thereafter these boys fled away. Later on, the applicant was arrested and one button actuated knife was recovered from his possession. Considering the period of custody and the fact that co-accused Ashish, who allegedly inflicted stab wound on the complainant, has already been granted bail in this case, I am of the considered opinion that there is no point in keeping the applicant further detained in custody. On the ground parity, accused/applicant Abujar Khan is admitted to bail in this case subject to furnishing of his personal bond for a sum of ₹30,000/- with one such surety of the like amount subject to satisfaction of MM/Link MM/ Duty MM, subject to the condition that he shall not indulge in any criminal activity in future and shall not influence the witnesses or tamper with the evidence in any manner. The application stands disposed off.

A copy of this order be sent to Jail Superintendent concerned for information to accused as well as be sent to Counsel for applicant through email.

**SUDHANSHU
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Date: 2021.05.19 17:43:47 +05'30'

**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1275
FIR No.241/19
P.S. Khyala
u/s 356/34 IPC
State Vs Ajay @Gainda**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Rajesh Juneja, Counsel for applicant/accused.

Heard. Record perused.

Perusal of record shows that on the last date of hearing, the directions were issued to the SHO to furnish the report mentioning the list of cases in which the applicant is facing trial and the cases in which he has been acquitted/convicted/discharged by the court.

The report has not been filed. Be filed on the next date of hearing.

Put up for consideration on 29.05.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.60/21
P.S. Moti Nagar
u/s 25/54/59 Arms Act
State Vs Amit Kumar**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Prem Singh, Counsel for applicant/accused.

Reply of ASI Moti Ram has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 18.02.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that nothing was recovered from the possession of the applicant. He has submitted that the accused is the only bread earner of his family. Counsel has stated that the family of applicant is facing undue hardship on account of his continuous detention. He has submitted that the investigation in this case has been completed and the chargesheet has already been filed. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant is the BC of P.S. Moti Nagar. He has mentioned that he is involved in 29 other criminal cases of different police station. He has mentioned that the applicant would commit similar offences, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. Considering the matter in totality, period of custody and the fact that investigation in this case has been

concluded and the charge sheet has already been put to the court as well as the fact that the conclusion of trial may take a considerable period of time, especially during this Covid-19 pandemic, I am of the considered opinion that there is no point in keeping the applicant further detained in custody. Accused/applicant Amit Kumar is admitted to bail in this case subject to furnishing of his personal bond for a sum of ₹20,000/- with one such surety of the like amount subject to satisfaction of MM/Link MM/ Duty MM, subject to the condition that he shall not indulge in any criminal activity in future. The application stands disposed off.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.115/21
P.S. Patel Nagar
u/s 363 IPC
State Vs Babloo**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Sachin Pahwa, Counsel for applicant.
Ms. Deepika Sachdeva, Counsel from DCW.

Heard. Record perused.

Issue notice to the IO as well as the complainant to join through VC on the next date of hearing.

Put up for consideration on 29.05.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.292/21
P.S. Khyala
u/s 170/419/471/411/34 IPC
State Vs Baljinder @Jarnail Singh**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Ms. Astha, Counsel for applicant/accused.

Reply of ASI Sunil Kumar has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. She has contended that applicant is in custody since 05.04.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that offence sections 170,419 and 471 IPC are not made out as the applicant was employed as a Sub-Inspector in Punjab Police from the year 1990 to 2001 and the identity card found in his pocket was genuine. Counsel has submitted that applicant has no connection with the other co-accused persons. Counsel has submitted that nothing was recovered from the possession of the applicant. Counsel has stated that the family of applicant is facing undue hardship on account of his continuous detention. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant is a habitual offender and he is involved in 43 other criminal cases including MCOCA Act. He has submitted that a Desi country made pistol and five live cartridges were recovered from the possession of applicant. He has mentioned that the

applicant would commit similar offences, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that on 05.04.2021, on receipt of a secret information, the applicant along with two other co-accused persons was apprehended in a Alto car bearing registration no.HR-05-T2249. The applicant was found sitting on front seat of the car and he impersonated himself as Inspector in Punjab Police and showed an identity card. On his cursory search, one Country made pistol containing a live cartridge and four other live cartridges were recovered from his possession. It was found that the Alto car was a stolen vehicle which was stolen from Karnal, Haryana. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant and its impact on society as well as the previous involvement of the applicant in the similar nature of offences, no ground for bail is made out at this stage. Hence, the present application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to counsel for applicant through email.

SUDHANSHU KAUSHIK

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(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2084
FIR No.1026/20
P.S. Khyala
u/s 457/34 IPC
State Vs Dhirender**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2100
FIR No.86/21
P.S. Khyala
u/s 498A/304B/34 IPC
State Vs Kalpana Porwal**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Mohd. Anas, Counsel for applicant/accused.
Mr. Virag Aggarwal, Counsel for complainant.

Heard. Record perused.

It is submitted that the charge sheet in this case has been put to the court and the matter is pending sessions committal in the court of Mr. Abhinav Pandey, MM. The charge sheet be summoned for the next date of hearing.

Put up for consideration on 02.06.2021. IO be joined through VC.

**SUDHANSHU
KAUSHIK**

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.159/19
P.S. Moti Nagar
u/s 392/34 IPC
State Vs Mohit @Bholi**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2086
FIR No.63/21
P.S. Anand Parbat
u/s 308/34 IPC
State Vs Monu**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

SUDHANSHU KAUSHIK
(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021

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**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2086
FIR No.63/21
P.S. Anand Parbat
u/s 308/34 IPC
State Vs Monu**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1372
FIR No.120/21
P.S. Khyala
u/s 498A/506 IPC
State Vs Mumtaz**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
IO/SI Nasib Singh from P.S. Khyala.
Mr. Manoj Kumar Arora, Counsel for applicant/accused.

Heard. Record perused.

Issue notice to the complainant/victim to join through the VC on the next date of hearing.

Put up for consideration on 31.05.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2085
FIR No.1026/20
P.S. Khyala
u/s 457/34 IPC
State Vs Murli**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since morning.

Put up for consideration on 31.05.2021.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2099
FIR No.42/21
P.S. Anand Parbat
u/s 376/313 IPC
State Vs Naveen**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is third application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Pankaj Arya, Counsel for applicant/accused.

Heard. Record perused.

Counsel has submitted that the earlier anticipatory bail application of the applicant was dismissed vide order dated 05.04.2021 passed by Ms. Hemani Malhotra, Learned ASJ. Adjournment sought. Granted.

Put up for arguments on 27.05.2021. IO shall join through VC.

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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.116/21
P.S. Patel Nagar
u/s 392/397/394/34 IPC
State Vs Prashant Ray**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Nadeem Khan, Counsel for applicant/accused.

Reply of ASI Anil has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 26.04.2021 and no purpose would be served by keeping him further detained in custody. Counsel has mentioned that applicant is a young boy of 19 years of age and he is the only bread earner of his family. Counsel has mentioned that the offence under sections 394 & 397 IPC is not made out against the applicant as there is no MLC of complainant and no deadly weapon was used by the applicant. He has mentioned that the applicant was lifted from his footwear shop on 25.04.2021 at about 05:00 PM and due to enmity, the police officials have roped him in this false case. Counsel has stated that the family of applicant is facing undue hardship on account of his continuous detention. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that the applicant along with his co-accused was roaming in the area during lock down period and they have snatched the mobile phone of the complainant after pressing his neck. He has mentioned that applicant is not having any identity proof or residence proof. He

has mentioned that the applicant would commit similar offences, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of the complainant Ram Balak wherein he has stated that on 26.04.2021 at about 10:20 PM he was returning home from his workplace while talking on his mobile phone and when he reached near Nala Road, Road no.20, Baljeet Nagar, Delhi, applicant along with his accomplice came from back side and pressed his neck. They both took the complainant to a small lane and snatched his mobile phone. The judicial TIP proceedings of applicant is yet to be conducted. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant and its impact on society, no ground for bail is made out at this stage. Hence, the present application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to counsel for applicant through email.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.255/2021
U/s 495/420/120B/34IPC
PS Nangloi
State vs Raj Babu Mishra**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Yajur Bhalla, Counsel for applicant/accused.

Mr. Hari Om Giri, Counsel for complainant.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that applicant is 54 years of age and he has been falsely implicated in this case. He has mentioned that the applicant is doing the business of water supply for the last 25 years and during this Covid-19 pandemic period, he is working as front line worker. He has mentioned that that the applicant is not the mediator of the marriage, as alleged. He has mentioned that the applicant is permanent resident of Delhi. He has submitted that the family of applicant is facing undue hardship due to his continuous detention. He has mentioned that he is ready to abide by all the terms and conditions to be imposed, in case, he is granted bail in this case.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that there are serious and specific allegations against the applicant. He has submitted that applicant was the mediator of the marriage of complainant with Naveen Mishra, who was already married and he was having a child. He has mentioned that the applicant had pressurised the parents of the complainant to give dowry and cash amount of Rs.25 Lakhs. He has mentioned that the possibility of accused fleeing away from the justice cannot be ruled out completely, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of

the prosecution that the present FIR was registered on the statement of Ms Arti wherein she has stated that her marriage was fixed with Naveen Mishra with intervention of applicant Raj Babu Mishra and Ravindra Sharma. She has stated that at the time of proposal of marriage, no dowry was demanded but after fixing the marriage, the bride groom started demanding money and pressurise her parents to pay a sum of Rs.25 Lakhs. She has stated that a sum of Rs.5 Lakh was given to Naveen Kumar at the time of engagement and a sum of Rs.20 Lakh was given to Amod Prakash Mishra in presence of the applicant Raj Babu Mishra and Ravindra Sharma. She has further stated that on 02.05.2021 at about 09:00 PM when the marriage ceremony was going on, a girl named Seema, arrived at the spot and informed that she is the first legally wedded wife of Naveen Mishra and they are also having a child. Thereafter, the complainant refused to marry Naveen Mishra and the present FIR was registered. She has stated that the applicant Raj Babu Mishra and Ravindra Sharma, were the mediators and they already knew that Naveen Mishra was married but they suppressed this fact and instigated her parents to give dowry and cash. The applicant is not the beneficiary of the transaction. It not the case of prosecution that applicant received money from the complainant or her family members. The only role attributed to the applicant is that of a mediator. Considering the matter in totality, period of custody and the fact that investigation qua the applicant stands concluded and the conclusion of trial may take a considerable period of time, especially during this Covid-19 pandemic, I am of the considered opinion that there is no point in keeping the applicant further detained in custody. Accused/applicant Raj Babu Mishra is admitted to bail in this case subject to furnishing of his personal bond for a sum of ₹30,000/- with one such surety of the like amount subject to satisfaction of MM/Link MM/ Duty MM and subject to the condition that he shall not influence the witnesses and shall not tamper with the evidence in any manner. The application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as counsel for accused through email.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1373
FIR No.120/21
P.S. Khyala
u/s 498A/506/376 IPC
State Vs Salman**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
IO/SI Nasib Singh from P.S. Khyala.
Mr. Manoj Kumar Arora, Counsel for applicant/accused.

Heard. Record perused.

Issue notice to the complainant/victim to join through the VC on the next date of hearing.

Put up for consideration on 31.05.2021.

SUDHANSHU KAUSHIK
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2097
FIR No.413/20
P.S. Patel Nagar
u/s 323/342/365/385/34 IPC
State Vs Sanjeev Kumar Behl @Vicky**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
Mr. Vaibhav Sinha, Counsel for applicant/accused.

Heard. Record perused.

Perusal of record shows that this is fifth successive anticipatory bail application filed on behalf of the applicant. Counsel has submitted that earlier interim protection was granted to the applicant but later on the application was dismissed on account non-appearance of the applicant and the counsel. Record shows that earlier anticipatory bail applications filed by the applicant was dismissed by Mr. Vishal Singh, learned ASJ vide orders dated 04.11.2020, 27.11.2020 and 13.05.2021. Therefore, in view of the mandate laid down by the Apex Court in *M/s Gati Limited Vs Nagarjan Piramijee & Anr., Criminal Appeal No.870/2019 decided on 06.05.2019*, it would be expedient that this application be heard by the same court. Accordingly, the present anticipatory bail application be put up before Mr. Vishal Singh, learned ASJ, West District, who is still holding the court in the same jurisdiction. Put up on 01.06.2021 for disposal as per law. Bail Section is directed to do the needful in time. Till then the applicant be not arrested.

A copy of this order be sent to Counsel for application through email.

**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.348/21
P.S. Mundka
u/s 308/34 IPC
State Vs Susheel**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Ravi Drall, Counsel for applicant/accused.

Reply of ASI Vijay Kumar has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is a young boy of 26 years of age. He has mentioned that the applicant and the injured are neighbours and known to each other. He has submitted that the incident took place on a petty issue of parking on the road. He has submitted that the applicant had no intention to cause injury to the complainant and the incident happened without premeditation just on the spur of moment. He has mentioned that now the parties have compromised the matter and the compromise deed is also annexed with this bail application. He has mentioned that the applicant is ready to join the investigation and the FIR shall be quashed by both the parties. He has mentioned that the investigation is complete and the custodial interrogation is not required. On the force of these submissions, counsel has prayed that applicant may be granted anticipatory bail.

On the other hand, Addl. Public Prosecutor has opposed the present application mentioning that the applicant and his father Jai Kumar caused injuries to the complainant with lathi on his head. He has mentioned that the accused persons have not joined the investigation and they are absconding. Their family members informed that they are out of Delhi and not cooperating in the investigation. He has mentioned that admitting the applicant to anticipatory bail would prejudice the investigation.

I have perused the record in the light of respective arguments. It is the case of the prosecution that on 01.05.2021 on receipt of a PCR call vide DD No.90A regarding quarrel at P.S. Mundka, the police officials reached the spot where they came to know that the injured had already been taken to Sanjay Gandhi Hospital. The police officials reached at the hospital and obtained the MLC of injured Neeraj. The injured had been declared as unfit for statement. I find force in the submissions of the prosecution that admitting the applicant on anticipatory bail would prejudice the investigation. Even otherwise, anticipatory bail is an extraordinary remedy that needs to be granted only in those cases where the circumstances warrants the granting of the remedy for avoiding injustice. The present FIR was registered on the statement of an eye witness Ms. Anju. Investigating officer has submitted that the applicant is creating pressure on the complainant to settle the matter. He has mentioned that applicant is absconding and recovery of weapon has to be effected. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant and its impact on society as well as the fact that the applicant has not joined the investigation and he is absconding, no ground for bail is made out to grant anticipatory bail. Hence, the present application stands dismissed.

A copy of this order be sent to counsel for applicant through email.

SUDHANSHU KAUSHIK

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(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1374
FIR No.120/21
P.S. Khyala
u/s 498A/506/376 IPC
State Vs Usman Ali**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.
IO/SI Nasib Singh from P.S. Khyala.
Mr. Manoj Kumar Arora, Counsel for applicant/accused.

Heard. Record perused.

Issue notice to the complainant/victim to join through the VC on the next date of hearing.

Put up for consideration on 31.05.2021.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2075
FIR No.272/19
P.S. Anand Parbat
u/s 354 IPC
State Vs Vaibhav Jain**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Applicant Vaibhav Jain with Counsel Mr. Rajeev Dayal.

Heard. Record perused.

At this stage, Counsel for applicant seeks permission to withdraw the present application with liberty to file afresh at appropriate stage. Permitted. The liberty sought is granted.

The present anticipatory bail application stands dismissed as withdrawn.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1475/21
FIR No.1174/20
P.S. Nangloi
u/s 376/34 IPC
State Vs Vikas**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 437 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Ms. Surbhi Chandra, Counsel for applicant/accused.

Heard. Record perused.

Adjournment sought. Granted.

Put up for consideration on 14.06.2021, as prayed.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1475/21
FIR No.1174/20
P.S. Nangloi
u/s 376/34 IPC
State Vs Vikas**

19.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 437 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Ms. Surbhi Chandra, Counsel for applicant/accused.

Heard. Record perused.

Adjournment sought. Granted.

Put up for consideration on 14.06.2021, as prayed.

**SUDHANSHU
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**(SUDHANSHU KAUSHIK)
ASJ/ VACATION JUDGE
West/ THC/ 19.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.115/2019

State Vs Jagdish

U/s 498A/34 IPC

PS : Anand Parbat

19.05.2021

This is anticipatory bail application filed under Section 438 Cr.P.C on behalf of applicant/ accused Jagdish.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Jagdish.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.47/2021

State Vs Rahul

U/s 323/341/34 IPC & 10/12 POCSO Act

PS : Moti Nagar

19.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/ accused Rahul.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Rahul.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 01.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.455/2018
State Vs Rohit Kapoor
U/s 394/34 IPC
PS : Tilak Nagar**

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rohit Kapoor.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Rohit Kapoor.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 02.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.313/2016
State Vs Sanjay Kumar Sahu
U/s 302/201/34 IPC
PS : Khyala**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sanjay Kumar Sahu.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. F.K.Jha, Counsel for applicant/accused Sanjay Kumar Sahu.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 302/201/34 IPC and he has remained in custody for more than four years.
3. Investigation stands concluded and charge-sheet has been filed.
4. No previous involvement has been alleged or proved against the applicant.
5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid

guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sanjay Kumar Sahu is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.251/2018
State Vs Shiv Pujan Manji
U/s 376/452 IPC
PS : Mundka**

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Shiv Pujan Manji.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/SI Lalita is present.
Sh. Pankaj Kumar Agrawal, Counsel for applicant/accused Shiv Pujan Manji.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Investigating Officer has submitted that victim has gone to her native place and she is not in a position to join the video conferencing on account of network glitch.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 08.06.2018 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant

on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 376/452 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as these offences have been excluded by the Committee. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 05.06.2018 and allegations under Section 376/452 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Although, the applicant is not covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court but keeping in view the present situation of COVID-19 pandemic, it appears that presence of accused is required at home for some time to care of his family. In the present matter statement of victim already stands recorded. In view of this and for decongestion of jail, without going into the merits of the case, applicant/accused Shiv Pujan Manji is admitted to interim

bail for a period of sixty days from the date of his release subject to furnishing of a personal bond for a sum of Rs.30,000/- with one such surety of the like amount to the satisfaction of concerned Duty MM. The bail is subject to the condition that applicant would not, in any manner, try to contact the victim and her family members and he would not leave the station without seeking permission from the court. On the expiry of the period of interim bail, the applicant/accused shall surrender before the Jail Superintendent. With these directions application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for compliance.

**SUDHANSHU
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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.08/2019

State Vs Suraj Tiwari

U/s 302/34 IPC

PS : Ranhola

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Suraj Tiwari.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
None for applicant/accused Suraj Tiwari.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 02.06.2021.

**SUDHANSHU
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(Sudhanshu Kaushik)

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :

FIR No.418/2016

State Vs Vivek Kumar Jha

U/s 184/353/307/302/34 IPC

PS : Nangloi

19.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Vivek Kumar Jha.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
Sh. Saurabh Rajput, Counsel for applicant/accused Vivek Kumar Jha.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.
2. The applicant is facing trial for committing offence under Section 184/353/307/ 302/34 IPC and he is stated to be custody since 27.09.2016.
3. No previous involvement has been alleged or proved against the applicant.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid

guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Vivek Kumar Jha is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :
ADDL. SESSIONS JUDGE (WEST DISTRICT):
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :
FIR No.371/2019
State Vs Vivek Singh
U/s 392/34 IPC
PS : Mundka**

19.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Vivek Singh.

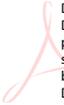
Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State.
IO/SI Ramesh is present.
None for applicant/accused Vivek Singh.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 01.06.2021.

**SUDHANSHU
KAUSHIK**

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(Sudhanshu Kaushik)
Addl. Sessions Judge (West District),
Tis Hazari Courts, Delhi
19.05.2021